

**Specimen of Order passed in Company Application (filed u/s 100 to 105 of the Companies Act, 1956) dispensing with the procedure prescribed u/s 101(2) of the Companies Act, 1956.**

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
COMPANY APPLICATION NO. \_\_\_\_\_ OF \_\_\_\_\_**

**(Full Title To be taken as per Company Application)**

**Coram:- \_\_\_\_\_, J.**

**Dated:- \_\_\_\_\_**

**MINUTES OF ORDER**

UPON THE APPLICATION of the abovenamed Applicant Company by a Summons for Director AND UPON HEARING \_\_\_\_\_ instructed by \_\_\_\_\_, Advocate(s) for the Applicant Company AND UPON READING the Affidavit dated \_\_\_\_\_ of \_\_\_\_\_, \_\_\_\_\_ of the Applicant Company in support of Summons for Direction AND the Applicant Company having passed a Special Resoution at the Extra Ordinary General Meeting of the Equity Shareholders of lthe Applicant Company held on \_\_\_\_\_ and in view of the averments made in paragraphs \_\_\_\_ and \_\_\_\_ of the Affidavit dated \_\_\_\_\_ of \_\_\_\_\_, \_\_\_\_\_ that the reduction of share capital does not involve either diminution of any liability in respect of unpaid share capital or payment to any sharehoder of any paid up share capital of the Applicant Company, the provisions of and the procedure prescribed under Section 101(2) of the Companies Act, 1956 is not applicable and the same is dispensed with.

**COMPANY JUDGE**